

ORDER SHEET

Registration No. 1571 ~~209~~ of 1994

Appellant
Applicant

Uma Kant Mishra

Versus

Respondent

Union of Indrialo O's

Serial number
of order and
date

Brief order, mentioning
reference, if necessary

How Complied with
and date of compliance

✓ 08-8-94
(8-8-94)

Hon Justice B.C. Saxena. VC
Hon Mr S Dayal — AM

Shri R.P. Singh is present for
the applicant - Shri. C.S. Singh
is present for the Respondent.
Arguments heard. Judgment
dictated Separately.

One page judgment
disposing the OA.
With directions to
Respondents &
placed on records

Sush
8/8/94

Pour
Sush
8/8/94

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1571 of 1992

Uma Kant Misra

.... Applicant

Versus

Union of India and Ors

.... Respondents

CORAM:

HON'BLE MR. JUSTICE B.C. SAKSENA, V.C.

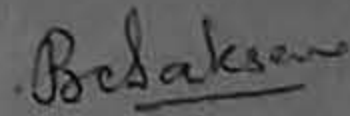
HON'BLE MR. S. DAYAL, MEMBER (A)

(By Hon. Mr. Justice B.C. Saxena, V.C.)

We have heard the learned counsel for the parties. The learned counsel for the parties concede that the OA can be disposed of on a short ground. The relief prayed for is to issue a direction to the respondent no.3 to dispose of the representation, dated 16.4.92 " keeping in mind he has worked as E.D.B.P.M and the D.G.P&T circulars dated 19.8.78 and 23.2.79. The other reliefs are merely consequential which will follow ^{on} ~~to~~ a decision of the applicant's representation.

2. We, therefore, dispose of this OA with the direction to the respondent no.3 to decide the applicant's representation dated 16.4.92 keeping in view the departmental circulars ^{Concerning the claim for} made in the said representation. The representation may be decided within three months from the date of this order. A copy of the order be furnished by the applicant to the respondent no.3. The order ^{on} ~~to~~ which the respondent no.3 may ~~be~~ passed/the representation shall be communicated to the applicant at the earliest. The O.A. shall stand disposed of with the directions given above.


A.M.


V.C

Dated: 8.8.94
Uv/